

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Civil)...../2012

CC 18937/2012

(From the judgment and order dated 07/02/2012 in ITA No.398/2011 of The HIGH COURT OF DELHI AT N. DELHI)

C.I.T-VI NEW DELHI

Petitioner(s)

VERSUS

VIRTUAL SOFT SYSTEMS LTD.

Respondent(s)

WITH I.A. 1 (C/DELAY IN FILING SLP AND C/DELAY IN REFILING SLP AND OFFICE REPORT)

Date: 31/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Mr. Mohan Jain, ASG
Mr. Prabhat Kumar, Adv.
Ms. Rachna Joshi Issar, Adv.
Mr. Arijit Prasad, Adv.
Mrs Anil Katiyar, Adv.
Mr. D.K. Thakur, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with Special Leave Petition (Civil) No.25006 of 2012.

|(VINOD LAKHINA)
|COURT MASTER

| |(KUSUM GULATI)
| |COURT MASTER

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